

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1447
ANSWERED ON:21.08.2012
REHABILITATION OF PAKISTANI REFUGEES
Adityanath Shri Yogi

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is aware that lakhs of people displaced from Pakistan since 1947 have been forced to live as refugees in Jammu and Kashmir;
- (b) if so, the details thereof; and
- (c) the steps being taken by the Government for the rehabilitation of the refugees from western Pakistan?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (c): In the wake of Pakistani aggression in 1947, about 4745 families migrated from the then West Pakistan to Jammu and Kashmir. These families are settled in the districts of Jammu, Kathua and Rajouri of Jammu and Kashmir. After their migration to Jammu and Kashmir some of these families occupied Government land and Evacuee Property land. The State Government allowed them to retain upto 08 acres of irrigated land or 12 acres of un-irrigated land subject to certain conditions. As citizens of India, these residents of Jammu and Kashmir and other residents of the State are eligible for recruitment to Central Civil Services and Posts provided they fulfill the prescribed criteria of such recruitment. In terms of the Residents of the State of Jammu and Kashmir (Relaxation of Upper Age Limit for Recruitment to Central Civil Services and Posts) Rules, 1997, the validity of which has been extended upto 31st December, 2013, the residents of Jammu and Kashmir are also eligible for relaxation in the upper age limit of five years for such recruitment if they had been domiciled in the State of Jammu and Kashmir between 01.01.1980 to 31.12.1989. Since these families settled in Jammu and Kashmir are not permanent residents of the State as per provisions of Jammu and Kashmir Constitution, they are not eligible to acquire land in the State and, therefore, are not in a position to offer land as security for obtaining credit from banks. The entrepreneurs in the Micro and Small Enterprises Sector from such families settled in Jammu and Kashmir can avail both term loans and working capital facility upto a certain limit from banks without any collateral security or third party guarantee under the Credit Guarantee Scheme launched by the Central Government.